

Saturday, March 23, 1861

***INDIAN LEG.  
COUNCIL  
DEBATES***

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***P. L.***

the manufacture of Saltpetre and the sale of Salt educed in the manufacture thereof.

The Council adjourned.

*Saturday, March 23, 1861.*

**PRESENT :**

The Hon'ble the Chief Justice, *Vice-President*,  
in the Chair.

H. B. Harington, Esq.,	C. J. Erskine, Esq.,
H. Forbes, Esq.,	and
A. Sconce, Esq.,	Hon'ble Sir C. R. M. Jackson.

THE MEMBERS at the Meeting did not form the quorum required by law for a Meeting of the Council for the purpose of making Laws; and the Vice-President adjourned the Council at half past 11 o'clock till Saturday the 30th instant, at 11 o'clock.

*Saturday, March 30, 1861.*

**PRESENT :**

The Hon'ble the Chief Justice, *Vice-President*,  
in the Chair.

Hon'ble Sir H. B. E. Frere,	H. Forbes, Esq.,
Hon'ble C. Beadon,	A. Sconce, Esq.,
Hon'ble Major-Genl. Sir R. Napier,	C. J. Erskine, Esq.,
Hon'ble S. Laing,	and
H. B. Harington, Esq.,	Hon'ble Sir C. R. M. Jackson.

**POLICE.**

THE VICE-PRESIDENT read a Message informing the Legislative Council that the Governor-General had assented to the Bill "for the regulation of Police."

**ARMS ACT.**

THE CLERK presented to the Council a Petition from the Anglo-Indian Protective Association praying for the exemption of the Christian inhabitants in India from the operation of Act XXXI of 1860 (relating to the manufacture, importation, and sale of arms and ammunition, and for regulating the right to keep and use the

same and to give power of disarming in certain cases.)

**BREACH OF CONTRACT.**

THE CLERK presented a Petition from certain Coal and Mineral Proprietors relative to the Bill "to provide for the punishment of breach of contract for the cultivation, production, gathering, provision, manufacture, carriage, and delivery of Agricultural produce."

MR. BEADON moved that this Petition, as well as the Petitions of the Protestant Missionaries and of the British Indian Association relative to the same Bill, which were presented to the Council at the last meeting, be printed and referred to the Select Committee on the Bill.

Agreed to.

**MUNICIPAL ASSESSMENT (RANGOON.)**

THE CLERK presented a Petition from certain inhabitants of Rangoon relative to the Bill "for extending certain provisions of Acts XIV and XXV of 1856 to the Town and Suburbs of Rangoon, and to the Towns of Moulmein, Tavoy, and Mergui, and for appointing Municipal Commissioners and for levying rates and taxes in the said Towns."

MR. FORBES moved that the Petition be printed and referred to the Select Committee on the Bill.

Agreed to.

**BREACH OF INDIGO CONTRACTS.**

THE CLERK reported to the Council that he had received a communication from the Home Department, forwarding copy of a correspondence with the Secretary of State for India relative to Act XI of 1860 (to enforce the fulfilment of Indigo Contracts and to provide for the appointment of a Commission of Enquiry.)

MR. HARRINGTON moved that the communication be printed and referred to the Select Committee on the Bill "to provide for the punishment of breach of contract for the cultivation, production, gathering, provision, ma-